

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**RAJYA SABHA
UNSTARRED Q. No 286
TO BE ANSWERED ON 30th NOVEMBER, 2021**

“PAYMENT OF EX-GRATIA TO KIN OF COVID-19 VICTIMS”

286: SHRI JOHN BRITTAS

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state-

- (a) whether the Supreme Court had ordered payment of ex-gratia to the kin of COVID-19 victims;
- (b) if so, the details thereof; and
- (c) the list of the beneficiaries and the money required for the same, State wise?

**Answer
MINISTER OF STATE FOR HEALTH & FAMILY WELFARE
(DR BHARATI PRAVIN PAWAR)**

(a) to (c):

Government through National Disaster Management Authority (NDMA) has issued ‘Guidelines to provide for ex-gratia assistance to kin of the deceased by COVID-19’. NDMA has recommended an amount of Rs. 50,000/- per deceased person including those involved in relief operations or associated in preparedness activities, subject to cause of death being certified as COVID-19. The ex-gratia assistance shall be provided by States from State Disaster Response Funds.